

SECTION XVII

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL No. 171 OF 2015

IndusInd Media and Communications Ltd and Ors. Appellant

VERSUS

Media Pro Enterprises India Pvt Ltd. Respondent

OFFICE REPORT

The matter above mentioned was listed before the Ld. Registrar Court on 13th July, 2016 when the Court was pleased to inter-alia pass the following order:

C.A. No. 171/2015

"The learned counsel for the appellants shall file the statement of case within a period of 45 days and the learned counsel for the respondent shall file the same within a period of 35 days thereafter."

It is submitted that Mr. Gaurav Sharma has filed caveat/vakalatnama on behalf of sole respondent and has also filed counter affidavit. Service is complete in the matter.

It is further submitted that Original Record is not called from the Tribunal in view of Registry's Circular dated 03.12.2014. Statement of Case has not been filed by any of the parties in the matter so far.

The matter above-mentioned is listed before the Ld. Registrar Court with this office report.

DATED THIS THE 09th DAY OF NOVEMBER, 2016.

ASSISTANT REGISTRAR

Copy to : Ms. Jasmine Damkewala, Advocate
Mr. Gaurav Sharma, Advocate

ASSISTANT REGISTRAR